

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No.451/9/NCLT/AHM/2018

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2020

Name of the Company:

Mohini Health & Hygiene Ltd.

V/s.

Shree Ram Proteins Ltd.

Section:

Section 9 of the Insolvency and Bankruptcy Code

ORDER

No one appeared for the Operational Creditor and also for the Corporate Debtor.

Records reveals that no one had appeared in the matter even prior to lock-down. It appears that Operational Creditor is not interested to proceed with the matter. Hence, proceeding stands disposed-off for non-prosecution with liberty to Operational Creditor to get it revived.

Accordingly, CP(IB) 451/2018 stands disposed-off for non-prosecution.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 4th day of August, 2020


(MADAN B GOSAVI)
MEMBER (JUDICIAL)